



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT II SPECIAL BENCH

Item No. 1

IA 115/2026 In C.P. (IB)/4455(MB)2019

CORAM

SHRI HARIHARAN NEELAKANTA IYER
HON'BLE MEMBER (TECHNICAL)

SHRI ASHISH KALIA
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **12.01.2026**

NAME OF THE PARTIES: **Bank of Maharashtra Vs Nanai Dairy Pvt. Ltd.**

Appearance:

For Applicant : Appearance not given

For Respondent : None

IBC Under Section 7

ORDER

IA 115/2026

The above Interlocutory Application is filed under Section 27 of the Code, 2016 seeking replacement of **Mr. Prashant Jain**, Interim Resolution Professional of the Corporate Debtor, with **Solvenza Advisory LLP**, Resolution Professional.

Learned counsel for the Applicant submits that the Committee of Creditor in its **17th** meeting unanimously approved the appointment of Mr. **Solvenza Advisory LLP** Registration No. IBBI/IPE-0144/IPA-1/2022-23/ 50008 as Resolution Professional with 100% voting share.

After hearing the submissions of the counsel and upon going through the averments in the application and documents attached therein, we appoint Mr.



Solvenza Advisory LLP as Resolution Professional having Registration No. IBBI/IPE-0144/IPA-1/2022-23/ 50008 in place of **Mr. Prashant Jain**.

With the above direction, the present Interlocutory Application bearing No. **IA 115/2026** is **allowed** and **stands disposed of**.

Sd/-
HARIHARAN NEELAKANTA IYER
MEMBER (TECHNICAL)

Swapnil

Sd/-
ASHISH KALIA
MEMBER (JUDICIAL)